

Government of India /<<State>>

Department -----

**Form GST REG-23**

[See Rule --]

**Reference No** << Reference Number >>

<<Date-DD/MM/YYYY>>

**To**

Provisional ID

Name

Address

Application Reference Number(ARN) <ARN>

Dated – <DD/MM/YYYY>

**Intimation of discrepancies in Application for Enrolment of Provisional ID**

This is with reference to your application referred above, filed under the \_\_\_\_\_ Goods and Services Tax Act, 20\_\_\_. The Department has examined your application and the same has not been found satisfactory for the following reasons:-

1

2

...

You are required to file an Amendment Application within 15 days from the receipt of this intimation, if not filed already to rectify the above errors. Failure to rectify the discrepancies could entail initiation of cancellation proceedings.

Name and DSC of the Proper Officer

Designation

Jurisdiction Center/ State

Date

Place